# N O T I C E

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 06.06.2022 (Partially modified w.e.f. 10.06.2022, 13.06.2022 and 14.06.2022, 20.06.2022, 27.06.2022, 18.07.2022, 19.07.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday, 25th July 2022 :**

| Sr. No | Sitting | Assignment | Assignment |
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| 1 | The Hon'ble Shri Justice **PRASANNA B. VARALE**<br><br>**AND**<br><br>The Hon'ble Shri Justice **KISHORE CHANDRAKANT SANT**<br><br>**(Court Room No. 49)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Civil Writ Petitions, relating to the Municipal Councils, Zilla Parishads, Nagar Panchayats and Gram Panchayats including Election matters and caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning above mentioned areas.<br>(B) Civil Writ Petitions relating to Maharashtra Land Revenue Code.<br>(C) Civil Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.<br>(D) Civil Writ Petitions relating to resettlement of project affected persons.<br>(E) Civil Writ Petitions relating to Co-operative Societies Acts (Central and State Acts).<br>(E) Family Court Appeals. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Writ Petitions relating to Maharashtra Land Revenue Code.<br>(B) Writ Petitions relating to Land Acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties.<br>(C) Writ Petitions relating to resettlement of project affected persons.<br>(D) Writ Petitions relating to Co-operative Societies Acts (Central and State Acts). |

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| 2 | The Hon'ble Shri Justice **S. V. GANGAPURWALA** **AND** The Hon'ble Shri Justice **MADHAV JAMDAR** **(Court Room No. 43)** | **APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Civil Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Civil Writ Petitions not assigned to other Courts. | **ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions relating to Education, service matters of teaching and non-teaching staff, including Caste Scrutiny matters except those assigned to other Courts. (B) Writ Petitions relating to Educational Institutions (by or against), except those assigned to other Courts. (C) Writ Petitions not assigned to other Courts. |
| 3 | The Hon'ble Shri Justice **R.D. DHANUKA** **AND** The Hon'ble Shri Justice **KAMAL RASHMI KHATA** **(Court Room No. 53)** | **APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions Relating to Municipal Corporations, Cantonment areas, (excluding Labour / Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments. (C) Civil Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. | **ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Writ Petitions Relating to Mumbai Municipal Corporation (excluding Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas. (B) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations. (C) Writ Petitions relating to Caste scrutiny committee cases not assigned to other Courts. |
| 4 | The Hon'ble Shri. Justice **NITIN JAMDAR** **AND** The Hon'ble Shri Justice **N. R. BORKAR** **(Court Room No. 54)** | **APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions / Applications for quashing of FIR, C.R., Charge Sheet and order directing investigation under section 156(3) of the Cr. P.C. (B) Writ Petitions relating to Furlough, Parole, Remission and Commutation of Sentence/Pre-mature release. (C) Preventive Detention Matters. (D) Habeas Corpus Matters and Criminal References. (E) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. | **ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers. |

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| 5 | The Hon'ble Shri Justice **DHIRAJ SINGH THAKUR**<br><br>**AND**<br><br>The Hon'ble Shri Justice **ABHAY AHUJA**<br>**(Court Room No. 40)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.<br>(B) Appeals, References and Applications under Indirect Taxes under Central Acts.<br>(C) Writ Petitions, Appeals and References under Direct Tax Laws.<br>(D) Chartered Accountant References.<br>(E) Civil Work not assigned to other Courts.<br>(F) Contempt Appeals. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Appeals, References and Applications in Maharashtra VAT, Sales Tax, Foreign Trade (Regulation and Development) Act, 1992 including FERA, FEMA.<br>(B) Appeals, References and Applications under Indirect Taxes under Central Acts.<br>(C) Writ Petitions, Appeals and References under Direct Tax Laws.<br>(D) Chartered Accountant References.<br>(E) Civil Work not assigned to other Courts.<br>(F) Contempt Appeals. |
| 6 | The Hon'ble Shri Justice **K. R. SHRIRAM**<br><br>AND<br><br>The Hon'ble Shri Justice **ARIF SALEH DOCTOR**<br><br>**(Court Room No. 13)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, FERA and FEMA)<br>(B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.<br>(C) Matters against orders passed by DRT & DRAT under any enactment. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty, Service tax, Service tax, FERA and FEMA)<br>(B) Matters under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and IB Code.<br>(C) Matters against orders passed by DRT & DRAT under any enactment. |
| 7 | The Hon'ble Shri Justice **G. S. PATEL**<br><br>**AND**<br><br>The Hon'ble Smt. Justice **GAURI VINOD GODSE**<br><br>**(Court Room No. 24)**<br><br>**COMMERCIAL APPELLATE DIVISION BENCH** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Arbitration Appeals pertaining to Division Bench.<br>(B) Appeals under Section 13 of the Commercial Courts Act, 2015.<br>(C) Civil Writ Petitions relating to Energy and Airports.<br>(D) Civil Writ Petitions relating to Forests.<br>(E) Civil Writ Petitions relating to infrastructure of all Courts in the State of Maharashtra.<br>(F) Civil References.<br>(G) First Appeals.<br>(H) Letters Patent Appeals. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Arbitration Appeals pertaining to Division Bench.<br>(B) Appeals under Section 13 of the Commercial Courts Act, 2015.<br>(C) Writ Petitions relating to Energy and Airports.<br>(D) Writ Petitions relating to Forests.<br>(E) Writ Petitions relating to infrastructure of all Courts in Mumbai.<br>(F) Civil References.<br>(G) All Appeals (except those assigned to other Court). |

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| 8 | The Hon'ble Smt. Justice **REVATI MOHITE-DERE**<br><br>**AND**<br><br>The Hon'ble Smt. Justice **SHARMILA UTTAMRAO DESHMUKH**<br><br>**(Court Room No. 6)** | For Admission, hearing, order matters and applications therein:<br>(A) All Criminal Appeals of even years against Acquittal (except those assigned to other Court).<br>(B) All Conviction Appeals of even years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.<br>(C) All Criminal Appeals of even years against conviction wherein the accused are on bail and connected appeals arising out of the same Judgment.<br>(D) All Applications for Leave to Appeal.<br>(E) All Confirmation of Death Sentence Cases with connected Appeals.<br>(F) All Criminal Writ Petitions and applications not assigned to other Courts.<br>(G) All other Criminal work not assigned to other Courts.<br>(H)Criminal Applications and Criminal Writ Petitions of Even years in relation to crime against Women and Children up to the year 2015.<br>(I) Criminal Applications and Criminal Writ Petitions of Even years in relation to crime under Prevention of Corruption Act up to the year 2015. | ----- |
| 9 | The Hon'ble Shri Justice **A. S. GADKARI**<br><br>**AND**<br><br>The Hon'ble Shri Justice **MLIND N. JADHAV**<br><br>**(Court Room No. 3)** | For admission, hearing and order matters therein :<br>(A) All Conviction Appeals of odd years as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.<br>(B) All Criminal Appeals of odd years against conviction wherein the accused are on bail and | For Admission, hearing, order matters and applications therein:<br>(A) All Criminal Contempt Petitions. |

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| | | connected appeals arising out of the same Judgment.<br>(C) All Criminal Appeals of odd years against Acquittal (except those assigned to other Court).<br>(D) Criminal Contempt Petitions.<br>(E) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime against Women and Children up to the year 2015.<br>(F) Criminal Applications and Criminal Writ Petitions of Odd years in relation to crime under Prevention of Corruption Act up to the year 2015. | |
| 10 | The Hon'ble Shri Justice **NITIN W. SAMBRE**<br><br>**(Court Room No. 28)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency/ Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure.<br>(B) Civil Writ Petitions not assigned to other Courts. | **ORIGINAL SIDE**<br><br>--- |
| 11 | The Hon'ble Shri Justice **C. V. BHADANG**<br><br>**(Court Room No. 34)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Civil Writ Petitions arising from Industrial / Labour Laws.<br>(B) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C.<br>(C) Civil Writ Petitions, Revisions against orders of Family Courts.<br>(D) Appeals from Order. | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Writ Petitions arising from Industrial / Labour Laws.<br>(B) Writ Petitions not assigned to other Courts from the year 2016. |
| 12 | The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI**<br><br>**(Court Room No. 10)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>**(A) All First Appeals.** | **ORIGINAL SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act. |

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| 13 | The Hon'ble Smt. Justice **BHARATI H. DANGRE**<br><br>**(Court Room No. 19)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein:<br>(A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar).<br>(B) Applications for leave to prefer Appeal of odd years. | **ORIGINAL SIDE**<br><br>---- |
| 14 | The Hon'ble Shri Justice **SARANG V. KOTWAL**<br><br>**(Court Room No. 16-A)** | **APPELLATE SIDE**<br>For Admission, hearing, order matters and applications therein :<br>(A) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused is in Jail and connected Appeals arising out of same judgment and all Applications therein.<br>(B) Conviction Appeals as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein accused is on bail and connected Appeals arising out of same judgment and all Applications therein.<br>(C) Criminal Appeals against Acquittal (except those assigned to other Court).<br>(D) Regular Bail Applications and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Regular Bail matters, up to the year 2018 (except those assigned to other Courts).<br>(E) Criminal Applications and Criminal Writ Petitions in relation to crime against Women and Children up to the year 2016. | **ORIGINAL SIDE**<br><br>---- |

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| | | (F) Criminal Applications and Criminal Writ Petitions in relation to crime under Prevention of Corruption Act up to the year 2016. | |

**NOTE-I**

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

i) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice R. D. Dhanuka** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice G. S. Patel** and vice versa.

ii) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Dhiraj Singh Thakur** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice K. R. Shriram** and vice versa.

iii) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Smt. Justice Revati Mohite-Dere** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari** and vice versa.

iv) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** is allowed before the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang** and vice versa.

v) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice P. D. Naik** is allowed before the Court presided over by the **Hon'ble Shri. Justice Sarang V. Kotwal** and vice versa.

vi) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice S. M. Modak** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai**.

Dated this the 19th day of July 2022

By Order,

**Sd/-**
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

**Sd/-**
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.